

The Deputy Minister of Irrigation and Power (Shri Hathi) : (a) Yes Sir.

(b) Developmental activities were taken up by the Corporation from its very inception and the necessary staff are almost all in position. There is, therefore, very little scope for the employment of surplus personnel on these schemes. So far, the Corporation could provide for 2 surplus hands only. 16 more are likely to be employed during the course of the next 3 months.

(c) Does not arise.

Shri S. C. Samanta : Is it not a fact that recently new men have been taken on in these development projects whereas out of the 900 men retrenched from Maithon project, which is being almost completed, only 200 have so far been absorbed ?

Shri Hathi : It is true that about 859 workcharged employees in Maithon have been rendered surplus, but I have no information that other people have been taken on to the exclusion of these people.

Shri S. C. Samanta : Is it not a fact that the hon. Minister gave one month's time to these people ? Have any applications come to the Ministry to the effect that new men have been taken on and that no assessment of the permanent jobs has been done as yet by the D.V.C. and that the people are at a loss about their future appointment ?

Shri Hathi : About a month ago, the staff association of the D.V.C. met the Minister of Irrigation and Power and I was also present then. We instructed the Corporation to have a permanent assessment done, and till then not to take further action so far as the development was concerned. We not yet got a complete report of the re-assessment.

Shrimati Renu Chakravarty : In Tilaya there was an idea that certain small industries will be developed. Already a small nucleus lock factory has been started. May I know whether the schemes have been finalised or

have been completely abandoned ? May I also know how many can be employed there ?

Shri Hathi : Certain schemes, as for example, development of fisheries, lock-making and other small industries in Tilaya have been taken up, but the question of absorbing these persons is difficult. These schemes were already going on before these people were rendered surplus, but 16 to 18 persons might be absorbed. It is not going to be a big thing.

Shri Barman : Question No. 2537 deals with a matter of public interest. Will the hon. Prime Minister be pleased to answer it ?

Mr. Speaker : Even if the question Hour is over, the other hours are official hours. If the hon. Prime Minister is willing to answer, he may do so. If any Minister is willing to answer or explain particular matters, he takes his own time.

ACCESSION OF CHITRAL TO PAKISTAN

*2537. **Shri Brajeshwar Prasad :** Will the Prime Minister be pleased to state :

(a) whether the Government of India have recognised the accession of Chitral to Pakistan ;

(b) whether Hunza has also acceded to Pakistan ; and

(c) what is the relationship of the principalities of Nagpur and Puniyal with Pakistan ?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru) : (a) Even since 1876 the Maharaja of Kashmir exercised suzerainty over Chitral. Various internal changes took place subsequently, but the suzerainty of Kashmir continued, and I would add, continues.

The Government of India are not aware of any formal accession of Chitral to Pakistan. In the Establishment of West Pakistan Act of 1955, it is stated that "the tribal areas of Baluchistan, the Punjab and the North

West Frontier and the States of Amb, Chitral, Dir and Swat.....shall be incorporated into the province of West Pakistan". There is no question of the Government of India having recognised this change of status of Chitral I would add that the accession of the State of Jammu and Kashmir offered by the Former Maharajah and accepted by the Government of India was in respect of and included the entire territories then within the suzerainty of the Maharajah. This position remains unchanged.

(b) and (c). The principalities of Hunza, Nagar and Punial have always been and are part of the Jammu and Kashmir State. They are at present in the occupation of Pakistan.

WRITTEN ANSWERS TO QUESTIONS

FLOOD CONTROL WORKS

*2528. **Shri Krishnacharya Joshi** : Will the Minister of Irrigation and Power be pleased to state :

(a) whether various Flood Control Boards have submitted Reports on Flood Control Works for the Second Five Year Plan ;

(b) whether there is any co-ordination between the Central and the State Boards ; and

(c) if so, the nature of the work done so far in this regard ?

The Deputy Minister of Irrigation and Power (Shri Hathi) : (a) No reports have been received for new works to be undertaken in the Second Five Year Plan, but tentative lists of schemes are being received.

(b) Yes, Sir.

(c) Matters relating to approval of schemes for purposes of central loan assistance, allotments of funds and progress of works and all questions requiring co-ordination between the Centre and the States are discussed at the meetings of the Central Flood Control Board which are held from time to time.

SECOND FIVE YEAR PLAN OF TRAVANCORE COCHIN

*2530. **Shri Velayudhan** : Will the Minister of Planning be pleased to state :

(a) whether the Travancore-Cochin State Government had in its scheme of the Second Five Year Plan included Rs. 220 lakhs for the solution of the educated un-employment in the State under 'Special Schemes' category; and

(b) if so, whether the scheme has been accepted by the National Development Council ?

The Deputy Minister of Planning (Shri S. N. Mishra) : (a) No, Sir. But the Travancore-Cochin State Government submitted their scheme for the solution of educated unemployed to the Study Group on Educated Unemployed set up by the Planning Commission later. This is under the consideration of the Group at present.

(b) The National Development Council determines only the overall size of the State and Central plans. As such the question of the acceptance or otherwise of the scheme referred to by the Council does not arise.

EASTABLISHMENT OF HOTEL IN NEW DELHI

*2531. { **Shri Wodeyar** ;
Shri Mohana Rao :

Will the Minister of Works, Housing and Supply be pleased to state :

(a) whether it is a fact that a foreign catering enterprise proposes to establish a hotel in New Delhi ;

(b) whether Government have permitted its setting up; and

(c) whether it is not against our basic industrial policy to allow a huge foreign concern with an international pool to compete with Indian catering establishments ?

The Parliamentary Secretary to the Minister of Works, Housing and Supply (Shri P. S. Naskar) : (a) The Government have not received any such proposal.

(b) and (c). Do not arise.